

**COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL
AREA DEVELOPMENT SCHEME (2015-16)**

SIXTEENTH LOK SABHA

**MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION**

(Action Taken by the Government on the recommendations contained in the First Report on the Proposals from the Ministry of Statistics and Programme Implementation for modifications in the MPLADS guidelines for purchase of animal ambulances and for the construction of more than one community centre in the same village/local areas)

THIRD REPORT



LOK SABHA SECRETARIAT

NEW DELHI

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IMPLEMENTATION**

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Presented to Lok Sabha on 2nd December, 2015



LOK SABHA SECRETARIAT

NEW DELHI

December, 2015/ Agrahayana, 1937 (Saka)

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COMPOSITION OF THE COMMITTEE ON MEMBERS OF PARLIAMENT
LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA) 2015-16

1. Dr. M. Thambi Durai - Chairperson

Members

2. Shri Kirti Azad
3. Shri Sudip Bandyopadhyay
4. Shri Harishchandra Chavan
5. Shri Dilipkumar Mansukhlal Gandhi
6. Dr. Kambhampati Haribabu
7. Shri Virender Kashyap
8. Shri Md. Badruddoza Khan
9. Shri Shailesh Kumar
10. Shri Arjunlal Meena
11. Shri Anoop Mishra
12. Shri P.C. Mohan
13. Shri Vincent H. Pala
14. Shri Chirag Paswan
15. Shri Dilip Patel
16. Shri Vijaysinh Shankarrao Mohite Patil
17. Shri Mukesh Rajput
18. Dr. Ravindra Kumar Ray
19. Shri A.P. Jithender Reddy
20. Shri Y.V. Subba Reddy
21. Shri Lakhan Lal Sahu
22. Dr. Kulamani Samal
23. Shri M.I. Shanavas
24. Shri Satyapal Singh (Sambhal)

SECRETARIAT

1. Shri V.R. Ramesh - Additional Secretary
2. Shri B. Srinivasa Prabhu - Director
3. Smt. Mamta Kemwal - Additional Director
4. Shri C. Kalyanasundaram - Deputy Secretary

INTRODUCTION

I, the Chairperson of the Committee on Members of Parliament Local Area Development Scheme (MPLADS) having been authorised by the Committee to submit the Report on their behalf, present this Third Report on the action taken by the Government on the recommendations contained in the First Report of Committee on MPLADS (16th Lok Sabha) on proposals from the Ministry of Statistics and Programme Implementation for modifications in the MPLADS guidelines for purchase of animal ambulances and for the construction of more than one community centre in the same village/local area.

2. The First Report was presented to Lok Sabha on 7 May, 2015. The Ministry of Statistics and Programme Implementation furnished their Action Taken Notes on the observations/ recommendations contained in the Report on 2 June, 2015.

3. This Report was considered and adopted by the Committee at the sitting held on 25 August, 2015.

New Delhi
30 November , 2015
09, Agrahayana, 1937 (Saka)

Dr. M. Thambi Durai
Chairperson,
Committee on Members of Parliament
Local Area Development Scheme,
Lok Sabha

REPORT

CHAPTER I

Intoduction

1.1 This Chapter of the Report of the Committee on Members of Parliament Local Area Development Scheme (MPLADS) deals with the action taken by the Government on the Observations/Recommendations contained in their First Report (Sixteenth Lok Sabha) on the “Proposals from the Ministry of Statistics and Programme Implementation for modifications in the MPLADS guidelines for purchase of animal ambulances and for the construction of more than one community centre in the same village/local areas”.

1.2 The First Report which was presented to Lok Sabha on 7 May, 2015 contained 2 observations/recommendations. Action Taken Replies received from the Government in respect of all Observations/Recommendations have been categorized as follows:-

(i) Observations/Recommendations which have been accepted by the Government :-

Para Nos. - 1.8 **(Total 01)**

(ii) Observations/Recommendations which the Committee do not desire to pursue in view of Government's reply :-

Nil **(Total 00)**

(iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee which require reiteration :-

2.6 **(Total 01)**

(iv) Observations/Recommendations in respect of which final replies of the Government are still awaited :-

Nil **(Total 00)**

1.3 The Committee desire that the Action Taken Notes on the further observations/recommendations made by the Committee in Chapter-II and chapter - IV of this Report should be furnished within three months of the Presentation of this Report

CHAPTER - II

Observations/recommendations which have been accepted by the Government

Ambulance for sick/injured animals

(Para 1.8)

2.1 The Committee note that ambulances are presently allowed to be purchased for human beings. However, there is no provision in the MPLADS guidelines providing for animal ambulances under the Scheme. While appreciating the suggestion that the ambulances for animals should also be permitted under the Scheme, the Committee are of the view that scope for misuse of such ambulances cannot be ruled out if they are left entirely under the custody of Animal Welfare Organisations run by trusts/societies. To prevent possible misuse, the Committee recommend that ambulances for animals purchased out of MPLADS funds be kept under the control of the Government or Government aided veterinary centers. These ambulances can be used by organizations engaged in animal welfare. The Committee also recommend that the Ministry may prepare the detailed guidelines in this regard and submit the same for the approval of the Committee.

Reply of the Government

2.2 Instructions have been issued on the subject of **Purchase of Ambulances for sick/injured animals** with the approval of Hon'ble Minister for Statistics and programme Implementation vide Circular No. C-66/2011-MPLADS – Vol. III dated 04.03.2015 (copy enclosed at **Annexure-I**) incorporating **para 3.25.2** in the Guidelines on MPLADS.

Further recommendations by the Committee

2.3 The Committee note that the Ministry has issued a circular allowing purchase of ambulances to transport sick/injured animals under MPLAD Scheme. On the recommendation of a Member of Parliament, the ambulance will be purchased after examination by a three Member committee comprising of District Magistrate as Chairman, District Chief

Medical Officer and concerned District Chief Veterinary Officer as Members. However, user charges will be fixed by the District Authority on the recommendation of an appropriately formed Committee who would also be responsible to ensure that the charges so fixed are reasonable and affordable for the common man. In this regard, the Committee do not appreciate the decision of the Ministry to leave the process of fixation of user charges to another Committee when there is a Committee to take decision on purchase of ambulances. Moreover, composition of that Committee has not been defined by the Ministry. The Committee feel that incorporation of such vague provisions in the MPLAD Scheme guidelines leads to confusions in interpretation and consequent difficulties in implementation of the provisions. Since the Committee are of the view that there is absolutely no necessity for a separate Committee to fix user charges, it is recommended that the three member Committee empowered to examine the recommendation of the Member of Parliament to purchase ambulances for animals should also be empowered to fix user charges.

2.4 The Committee also note that there was a comprehensive provision in the MPLAD Scheme guidelines, 2002 on permissible works for animal welfare. However, this provision was removed in the revised guidelines issued in 2005. Taking care of animals is one of the duties of a welfare state. The removal of the comprehensive provision in the guidelines on the welfare of animals was not a right step in that direction. The Committee, therefore, recommend that the Ministry should incorporate the following comprehensive provision in the guidelines on animal welfare:-

"Works relating to animal care/welfare such as construction of buildings/shelters, construction of Government veterinary hospitals/centres, other infrastructures like provision of drinking water, sanitation facilities including drainage, medical equipments and provision of ambulance for the transport of sick/injured animals are permissible under the Scheme".

CHAPTER - III

Observations/recommendations which the Committee do not desire to pursue in view of the Government's replies.

Nil

CHAPTER - IV

Observations/recommendations in respect of which replies of the Government have not been accepted by the Committee which require reiteration.

(MPLADS funds for Community Halls in a village/municipal area)

(Para 2.6)

4.1 The Committee note that the construction of Community Hall is a permissible item under the extant guidelines of the MPLAD Scheme. However, there is no limit on the number of community halls for the same village or municipality. In this regard, the Committee are of the firm view that unnecessary expenditure on construction of more than one community hall in a village/municipality may be avoided. Moreover, the community hall should be utilized by all communities without any discrimination and there should not be any caste based consideration in its use. The Committee, therefore, recommend that there is no need to have two or more Community Halls in a compact village. However, there may be some geographical considerations such as hilly areas, remote places, etc. where a Member of Parliament may have to recommend more than one community hall in a same village/municipality. In case of geographical necessity and if the MP feels that it is necessary to have more than one Community Centre for a particular area, then it can be left to the discretion of the MP concerned. The Committee desire that the guidelines may accordingly be amended and they be apprised thereof.

Reply of the Government

4.2 Instructions have been issued on the subject of **Construction of more than one community centre in the same village or Municipality under the MPLADS** with the approval of Hon'ble Minister for Statistics and Programme Implementation vide Circular No. C-42/Misc/2013-MPLADS dated 20.04.2015 (copy enclosed at **Annexure-II**).

Further recommendation by the Committee

4.3 The Committee are not satisfied with the above Action Taken reply furnished by the Ministry. The circular dated 20 April, 2015 issued by the Ministry on “construction of more than one community centre in the same village or municipality under MPLADS” was not complete. Eventhough the subject of the circular was about the construction of more than one community centre in the same village or municipality, the circular did not mention anything about norms for setting up of community centre in a municipal area. Moreover, the reply furnished by the Ministry was silent on the recommendation of the Committee that it can be left to the discretion of the MP concerned if he/she feels that it is necessary to have more than one community centre in a particular area due to geographical necessities such as hilly areas, remote places, etc. as demanded by public. Eventhough the Committee are of the view that there is no need to have two or more community halls in a compact village, it is necessary that some flexibility be provided in case of geographical necessities as recommended by the Committee earlier. The Committee, therefore, reiterate the earlier recommendation and urge the Ministry to furnish a specific action taken reply for the same. The Ministry should also come out with specific provision for community halls in a municipal area.

CHAPTER - V

Observations/recommendations in respect of which final replies of the Government are still awaited.

Nil

**New Delhi
30 November , 2015
09 Agrahayana, 1937 (Saka)**

**Dr. M. Thambi Durai
Chairperson,
Committee on Members of Parliament
Local Area Development Scheme
Lok Sabha**

Member of Parliament Local Area Development Scheme



भारत सरकार
 सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय
 सरदार पटेल भवन, नई दिल्ली -110001
 GOVERNMENT OF INDIA
 MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION
 SARDAR PATEL BHAVAN, NEW DELHI-110001
 FAX: 011-23364197
 E-mail: mplads@nic.in

Dated 04.03.2015

F.No.C-66/2011-MPLADS-Vol.III

To:

- (1) The Commissioners,
Corporations of Kolkata / Chennai / Delhi
- (2) All District Collectors/District Magistrates/ Deputy Commissioners.

Sub: Purchase of Ambulances for sick/injured animals.

Sir/Madam,

It has been decided to incorporate para 3.25.2 in the Guidelines on MPLADS as below:

Para 3.25.2 : Ambulances for sick / injured animals are also allowed to be purchased by the District Authority in Wildlife Sanctuaries and National Parks on the recommendation of a Member of Parliament (para 3.25.1). The scope is now widened to allow purchase of ambulances for transporting sick / injured animals in the District.

2. It has also been decided to incorporate para 10.2 in Annexure II-A as below:-

Para 10.2: Ambulances to transport animals (para 3.25.2):

(a) Ambulances are already allowed to be purchased by the District Authorities on the recommendation of a Member of Parliament for sick/injured animals in Wildlife Sanctuaries and National Parks. It has been decided to also allow the purchase of ambulances to transport sick/injured animals in the District.

The ambulances will be purchased on the recommendation of the Member of Parliament and after examination by a three-member Committee consisting of District Magistrate/District Collector as Chairman and District Chief Medical Officer and concerned District Chief Veterinary Officer as Members.

(b) The ownership of the ambulance purchased will rest with the District Authority / District Chief Veterinary Officer.

(c) User charges will be fixed by the District Authority (on the recommendation of an appropriately formed Committee) who would be responsible to ensure that the charges so fixed are reasonable and affordable for the common man.


(d) The District Collector/Deputy Commissioner/District Magistrate will monitor the services provided by these ambulances, to ensure maximum benefit to the public.

(e) The ambulance so purchased will have bold markings on both sides, stating: "Ambulance for transporting animals, purchased with Government of India, MPLADS funds, contributed byMP".

(f) The District Authority will put up public notices at prominent places in the Government Veterinary Hospitals, Municipal/Panchayat Offices, etc., together with contact numbers, about the provision of ambulance by the Member of Parliament from his/her MPLAD Scheme funds to enable the public to avail the services of the ambulance and to lodge complaints in the cases of misuse or non-use so as to enable the District Authority to take necessary action after proper enquiry into those complaints.

3. This issues with the approval of Competent Authority.

Yours faithfully,


(Tapan Mitra)
Director (MPLADS)

Copy for information to:

1. All Hon'ble Members of Parliament (Lok Sabha/Rajya Sabha)
2. The Secretaries, Nodal Departments dealing with MPLADS (All States/UTs)
3. Rajya Sabha Committee on MPLADS, Rajya Sabha Sectt., New Delhi
4. Lok Sabha Committee on MPLADS, Lok Sabha Sectt., New Delhi
5. To all concerned in MPLADS Division

Member of Parliament Local Area Development Scheme

ANNEXURE - II



भारत सरकार
सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय
सरदार पटेल भवन, नई दिल्ली - 110001
GOVERNMENT OF INDIA
MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION
SARDAR PATEL BHAVAN, NEW DELHI-110001
FAX : 011-23364197
E-mail : mplads@nic.in

File No. C-42/Misc/2013-MPLADS

Dated.....20.04.2015...

To

1. The Commissioners, Corporations of Kolkata / Chennai / Delhi
2. All District Collectors / District Magistrates / Deputy Commissioners


Sub:- Construction of more than one community centre in the same village or Municipality under the MPLADS.

Sir,

Reference has been received in the Ministry to prohibit construction of more than one community hall/ centre in a village under MPLAD Scheme. The matter has been considered in the Ministry. It has been decided that:

- (i) MPLADS funds can be used for construction of only one Community Hall in one village (the 'village' implies a 'revenue village').
 - (ii) in villages where one or more Community Hall already exist, whether constructed from MPLADS funds or from funds of any other Central/State Government Scheme, no further Community Hall can be constructed from MPLADS funds; and
 - (iii) the Community Hall constructed with MPLADS funds will be accessible without restriction to all members of local community.
2. This issues with the approval of Competent Authority.

Yours faithfully,


(Tapan Mitra)
Director (MPLADS)

Copy for information to:

1. All Hon'ble Members of Parliament (Lok Sabha / Rajya Sabha).
2. The Secretaries, Nodal Departments dealing with MPLADS (All States / UTs).
3. Rajya Sabha Committee on MPLADS, Rajya Sabha Secretariat, New Delhi.
4. Lok Sabha Committee on MPLADS, Lok Sabha Secretariat, New Delhi.
5. To all concerned in MPLADS Division.
6. NIC for uploading on the MPLADS website.

COMMITTEE ON MPLAD SCHEME, LOK SABHA (2014-15)

MINUTES OF THE TENTH SITTING OF THE COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME, LOK SABHA (2014-15) HELD ON TUESDAY, 25 AUGUST, 2015.

The Committee sat on Tuesday, the 25 August, 2015 from 1100 hours to 1230 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

PRESENT

Dr. M. Thambi Durai - *Chairperson*

MEMBERS

2. Shri Kirti Azad
3. Shri Virender Kashyap
4. Shri Shailesh Kumar
5. Shri Chirag Paswan
6. Shri Mukesh Rajput
7. Shri A.P. Jithender Reddy
8. Shri Y.V. Subba Reddy
9. Shri M.I. Shanavas
10. Shri Satyapal Singh (Sambal)

SECRETARIAT

Shri B. Srinivasa Prabhu - Director
Smt. Mamta Kemwal - Additional Director
Shri C. Kalyanasundaram - Deputy Secretary

2. At the outset, the Hon'ble Chairperson welcomed the Members of the Committee to the sitting of the Committee and briefly apprised them about the agenda of the

sitting. The Committee then took up the following two Action Taken Reports for consideration:-

- (i) Draft Action Taken Report on the Action Taken Replies furnished by the Ministry of Statistics and Programme Implementation on the recommendations contained in the 1st Report (16th Lok Sabha) of the Committee on the subject "modifications in the MPLADS guidelines for purchase of animal ambulances and for the construction of more than one community centre in the same village/local areas".

(ii) xxx xxx xxx

The Committee unanimously adopted the Reports without any amendments.

- 3. xxx xxx xxx
- 4. xxx xxx xxx
- 5. xxx xxx xxx
- 6. xxx xxx xxx

The Committee then adjourned.

**ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE
RECOMMENDATIONS CONTAINED IN THE FIRST REPORT OF THE
COMMITTEE ON MPLADS (16TH LOK SABHA)**

I.	Total number of recommendations :	02
II.	Recommendations which have been accepted by the Government :	01 (50%)
	Para Nos : 1.8	
III.	Recommendations which the Committee do not desire to pursue in view of the Government's reply :	00 (00 %)
	Nil	
IV.	Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration :	01 (50%)
	Para Nos : 2.6	
V.	Recommendations in respect of which final replies of the Government are still awaited :	0 (00%)
	Nil	